

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 319 OF 2018 &
IA NO. 1534 OF 2018

Dated: 29th November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Roha Dyechem Private Limited

.... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri h/f
Ms. Dipali Seth
Ms. Parichita Chowdhury

Counsel for the Respondent(s) : Mr. Anup Jain for R-2

ORDER

Admit.

The learned counsel appearing for the Respondent No. 2 requests for six weeks' time to file reply. He is granted six weeks' time to file reply i.e. on or before 02.01.2019 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed within three weeks' time i.e. on or before 23.01.2019 with advance copy to the other side.

List the matter on **24.01.2019.**

(S. D. Dubey)
Technical Member

mk/bn

(Justice N. K. Patil)
Judicial Member